

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 02.11.2000

OA 493/2000

Raman Lal Sharma, Asstt Station Master, Railway Station, Gudla ... Applicant

V/s

- Union of India through General Manager, W/Rly, Church Gate, Mumbai.
- Dvl.Rly.Manager, W/Rly, Kota.
- 3. Sr.Dvl.Operating Manager, W/Rly, DRM Office, Kota.

· · · Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JIDICIAL MEMBER

HON'BLE MR.N.F.NAWANI, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.M.C.Jain

For the Respondents ... ---

ORDER

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

Heard the learned counsel for the applicant on admissic

that the applicant has filed representations, copies of which are annexed at Annexures A/6 and A/7. He further submits that the representations filed by the applicant have not been disposed of by the DRM. Western Railway, Kota, so far. He wants disposal of this CA at this stage by giving necessary

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directions to respondent No.2 to dispose of these representations within a specified period by a reasoned and speaking order.

- 3. In view of the submissions made before us, we direct respondent No.2 to decide, dispose of the representations made by the applicant, copies of which are annexed at Annexures A/6 and A/7, by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. If the applicant feels aggrieved by the order passed on the representations, he will be at liberty to approach the proper forum, if so advised.
- 4. With the above directions, this OA is disposed of at the stage of admission.

(N.F.NAWANI) MEMBER (A) (S.K.AGARWAL) MEMBER (J)